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NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

CP(CAA) No. 25 /NCLT/AHM/2017 Gujarat High Court CA no. 541/2016

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.04.2017

Name of the Company:

Heena Electrovision Pvt. Ltd.

Section of the Companies Act:

Sections 230-232 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION

SIGNATURE

1

2

ORDER

Learned Advocate Ms. Vaibhavi Parikh present for Petitioner.

Heena Electrovision Pvt Ltd (Transferor Company) filed this petition under section 230-231 and 232 of Companies Act, 2013 for sanction of proposed scheme of Amalgamation of Heena Electrovision Pvt Ltd. and Heena Electrozone Pvt Ltd with Heena Electronics Pvt Ltd and Reorganisation of Capital of Heena Electronics Pvt Ltd.

The Hon'ble High Court of Gujarat by its order dated 14.12.2016 made in CA 541/2016 dispense with the meetings of the equity shareholders and unsecured creditors. It is mentioned in the order of Hon'ble High Court of Gujarat that there are no secured creditors.

Heard learned counsel for petitioner.

The hearing on this petition shall take place before this Tribunal on 25.05.2017.

Considering the section 230(5) and Rule 16 of Companies (Compromises, Arrangements and Amalgamations) Rules, 2016, this Tribunal passes the following order: -

1) Date of hearing fixed on 25.05.2017

- 2) Notice of hearing of this petition shall be advertised in "Indian Express Surat edition and Divya Bhaskar Daily Surat edition" not less than ten days before the fixed date of hearing, calling for objections, if any on or before the date of hearing.
- 3) Notice to following statutory authorities in Form no. CAA 3 accompanied with the copy of scheme of arrangement, copy of petition and its annexures along with the copy of this order to
 - a. Central Government through Regional Director Gujarat Western Region
 - b. Registrar of Companies Gujarat
 - c. Income Tax Authorities
 - d. Official Liquidator

Stating if they desire to make any representations the same shall be sent to this Tribunal within 30 days from the date of receipt of notice and in case no representation is received by this Tribunal within a period of thirty days, it shall be presumed that the above said authorities have no representation to make on the proposed scheme of arrangement.

4) Petitioner are directed to issue individual notices at least 10 days before date of hearing to equity shareholders and unsecured creditors, if any, informing the date of hearing and state their objection, if any, before this Tribunal on or before date of hearing.

Petitioner shall file proof of service in respect directions 1 to 4 before this Tribunal.

List the matter on 25.05.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 13th day of April, 2017.